

tion is being taken. In the third case a stock broker firm had meddled with it and got advantage. His telephone was dis-connected but the court came in and we had to re-connect. Now, the Telegraph Act is being amended. We have also found that in a large number of cases the subscribers do not realise and they keep on talking on the STD while the STD meter is also going on. So, when you talk on STD you have to be careful.

Sir, in quite a number of cases we have given the refund but in certain cases we cannot give because the investigation reveals this is not so. We compare with the previous bill and also put the machine under observation and if we find there is no mechanical fault then we cannot refund. To the extent possible we give the subscriber the benefit of doubt but when the facts show that the meter is alright then the benefit of doubt is given to the Department.

MR. SPEAKER: Next question. The hon'ble Member is not there. Next question. Again the concerned Member is not present. I will have to do something about it.

Revival of Rice milling Industry, West Bengal

*318. SHRI SAMAR MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received a memorandum dated 28th April, 1980 from Bengal Rice Mills Association, Calcutta containing suggestions for reviving the Rice Milling Industry in West Bengal; and

(b) if so, the steps taken by Government on the suggestion?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) Yes, Sir.

(b) A copy of the memorandum has been forwarded to the Government of

West Bengal who are concerned with most of the points raised in it and they have informed the Government of India that it is being examined. On receipt of the comments of the State Government, the matter will be further considered.

SHRI SAMAR MUKHERJEE: My supplementary is this: When has it been sent to the State Government? May I know whether the State Government had submitted any proposal before this memorandum was sent to them regarding the setting up of the mills and keeping them running, that is, before you sent the memorandum back to them, whether they have previously sent any proposal or any recommendation to you? This is my question.

SHRI BIRENDRA SINGH RAO: I am not able to give the details off-hand when this Memorandum was sent to the Govt. of West Bengal. I will let the hon. Member know about it.

Recommendations of Agricultural Prices Commission re: Storage of Foodgrains

*319. SHR MOOL CHAND DAGA: Will the Minister of AGRICULTURE be pleased to state:

(a) the main recommendations of the Agricultural Prices Commission with regard to the storage of foodgrains;

(b) the action taken to implement them; and

(c) the efforts being made to make the agriculturists conscious of the benefits of proper storage?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) The Agricultural Prices Commission have been recommending due attention to storage; proper planning and review of storage position by the Food Corporation of India; and building up of adequate storage to meet the needs of buffer stock.

(b) These recommendations of the Agricultural Prices Commission have been kept in view while formulating the proposals for the Five-Year-Plans and the Annual Plans for construction of storage capacity by public sector agencies such as Food Corporation of India and the Central Warehousing Corporation.

(c) The Government is implementing a countrywide 'Save Grain Campaign' scheme to educate the farmers on the need of proper storage for reducing losses of foodgrains and to encourage them to adopt improved methods of storage and preservation of foodgrains.

श्री मूल सचिव डा.गो. : मैं यह जानना चाहता हूँ कि कितने परसेंट काश्तकार इन भण्डारण का उपयोग करते हैं और उपयोग न करने का क्या कारण है?

SHRI BIRENDRA SINGH RAO: Wherever such facilities exist, they can make use of them....

श्री मनीराम बागडी : अध्यक्ष महोदय जब सवाल हिन्दी में किया जाये और जवाब अंग्रेजी में दिया जाये तो वह क्या बात हुई ?

(Interruptions)**

MR. SPEAKER: Not allowed. Order please.

एल. मंत्री श्री कमलापति त्रिपाठी : अध्यक्ष महोदय, अंग्रेजी में सवाल किया जाता है तो हिन्दी में जवाब देते हैं और हिन्दी में सवाल किया जाता है तो अंग्रेजी में जवाब दिया जाता है, यह तो एक कायदा है जो यहां चलता है।

श्री बीरेन्द्र सिंह राव : स्पीकर साहब, यह मैं मानता हूँ कि स्टोरेज, गोदामों, की कमी है। अभी तक एक ० सी० आई० के पास भी अपने भंडार रखने के लिए काफी गोदाम नहीं है, किराये पर लिये जाते हैं। सेंट्रल देयर हाउसिंग कारपोरेशन भी किराये पर गोदाम लेकर अनाज रखती है। बहुत सारा हमारा अनाज प्लेटफार्मों पर डककर रखा जाता है, ऐसी हालत में यह कहना ठीक नहीं कि हम काश्तकारों को इंडिविजुअली उचित सुविधा अभी तक दे पाये हैं। हमारी स्कीम है कि गांव

में भी गोदाम बनें जिसका वह इस्तेमाल करें और इसके लिए हम को-ऑपरेटिज्ज को एन्कोरज कर रहे हैं और जितना हो सकता है इसको बढ़ाने की कोशिश भी कर रहे हैं।

WRITTEN ANSWERS TO QUESTIONS

Demolitions in Shalimar Village, Delhi

*310. SHRI NARAYAN CHOUBEY:
SHRI INDRAJIT GUPTA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether several small factories and residential houses in Shalimar Village in Delhi were demolished by D.D.A.;

(b) if so, the details thereof and the reasons therefor;

(c) whether any steps have been taken to provide them alternative accommodation; and

(d) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). Between 31st May, 1980 and 6th June, 1980 the Delhi Development Authority demolished 58 structures in Shalimar Bagh area because they violated the provisions of the Delhi Development Act, 1957. The Delhi Development Authority have stated that no residential house in Shalimar Bagh was demolished. Structures which were mostly under construction/already constructed illegally for the use of factories/godown were cleared. Only 4 structures were having a few persons engaged in the process of setting up some industrial activities.

(c) No, Sir.

(d) Question does not arise.